

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 31**

**C.P.(IB)1186/MB/2020**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s USHA JAWAHARLAL  
GANGARAMANI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Yash Dhruva a/w Adv. Ruchita Jain i/b MDP & Partners for the Applicant present. Adv. Ashish Pyasi, Adv. Aditya Krishnan a/w Adv. Jinal Sethia i/b Aendri Legal for the Respondent present.

Ld. Counsel for the Personal Guarantor seeks some time as the arguing Counsel is pre-occupied before another Bench. List this matter on Board on **08.07.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**